

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 296 OF 2019 & IA No. 434 OF 2019**

**Dated: 1st October, 2019**

**Present:**  
Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**Greenko Budhil Hydro Power Pvt Ltd** .... **Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission** .... **Respondent(s)**

Counsel for the Appellant(s) : Hemant Singh  
Tushar Srivastava  
Lakshyajit Singh Bagadwal  
Soumya Singh  
Ali Moid

Counsel for the Respondent(s) : Suparna Srivastava  
Sanjna Dua for R2  
Prerna Singh  
Rajshree Chaudhary for R3

**ORDER**

**IA No. 434 of 2019 - (for exemption from filing certified copy of Impugned Order)**

The Application is rejected. Accordingly, Application stands disposed of.

**APPEAL NO. 296 OF 2019**

Finally, four weeks time is granted to file file reply. Thereafter, two weeks time is granted to file file rejoinder.

List the matter on **03.12.2019**.

**Ravindra Kumar Verma  
Technical Member(electricity)**

**Justice Manjula Chellur  
Chairperson**

